

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.26**  
**C.P. No.45/BB/2023**

**IN THE MATTER OF:**

M/s. KKNT First Main Pvt. Ltd. ... Petitioner  
Vs.  
The ROC, Karnataka ... Respondent

**Order under Section 131 of Companies Act, 2013**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI K.BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Mohammed S.  
For the IT Dept. : Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the IT Dept.
2. In compliance to the order dated 18.03.2024, the Income Tax Dept. has filed its report vide diary no.2191 dated 05.04.2024 and the same is taken on record.
3. **Order Reserved.**

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**